

(9)

Affidavit to be furnished by the candidate along with Nomination Form
Before the Returning Officer

For election to Bihar Sahasrakra (name of the House)
From P. 879-17 Constituency (Name of the Constituency)

I Shri. Bala Prasad son/daughter/wife of Late. Sukumar Prasad Yadav
Aged 57 years, resident of Officer colony, Chakia (mention full postal address), a candidate at the
Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by P. J. P. (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return:

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (Rupees)
1.	Self			
2.	Spouse	<u>AETPY/643 K</u>	<u>2022-23</u>	<u>459,850-00</u>
3.	Dependent 1	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
4.	Dependent 2	<u>FUSPX 9921 F</u>	<u>NIL</u>	<u>NIL</u>
5.	Dependent 3	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
		<u>NIL</u>	<u>NIL</u>	<u>NIL</u>

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	1. <u>Tuskula (Banjara) Ps. Case No. 116/2004</u> <u>I.P.C. 188</u> 2. <u>Pipra Kohi Ps. Case No. 93/2004</u> <u>I.P.C. 143, 153, 506, 427, 135, 290-270</u>
(b)	Name of the court, Case No. and Date of order taking cognizance:	1. <u>C-17 Mohlari Tuskula (Banjara) Ps. Case No. 116/04</u> <u>Date of order taking cognizance - 2-9-2004</u> 2. <u>C-17 Mohlari Pipra Kohi Ps. Case No. 93/2004</u> <u>Date of cognizance - 2-9-2004</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	<u>NIL</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	<u>NIL</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	<u>NIL</u>

(c)	Punishment imposed :	NIL
-----	----------------------	-----

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposits/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debtentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Depen
(i)	Cash in hand	351294 - n	35000 - n	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S.B.I. Patna AC. 2024211137 Rs → 38454.20 B.N.D. Bank S.B. Rs → 202 AK. 503.230501 Rs → 58848 - n	NIL	S.B.I. Jharkhand A/c-3412019712 Rs → 96213	NIL	NIL
(iii)	Details of investment in Bonds, Debtentures/shares and units in companies/Mutual Funds and others and the amount	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	S.B.I. Lko - 2. 200000 - n S.B.I. Lko - P.M. - 11279 544.700 Son M. - 200000 - n M. P.M. - 575.50.028 Son M. - 500000 - n M. - 500000 - n	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc; and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BR061Z 5810 4.03.2022 Rs - 1211500	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold - 40 gms Rs - 240000 - n	Gold - 100 gms Rs - 60000 - n Silver - 50 gms Rs - 36000	NIL	NIL	NIL

21/12/2024

(1)

(viii)	Any other assets such as value of Claims/Interest	Public Savings As - 30000 - 0000 - 00 As - 30000 - 0000 - 00 Total - 70000 - 0000 - 00	NIL	NIL	NIL	NIL
(ix)	Gross Total value	Rs. 4325773-25	Rs. 671000-00	Rs. 96213-00	NIL	NIL

B. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	Details Description Attached on Subscribed	NIL	NIL	NIL	NIL
	Survey number(s)	Page 02	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	00 Hect 25 Decimal	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	Yes	NIL	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	Details Description Attached on page 02	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	Rs. 470000-00	NIL	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs. 4933153-00	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land					
	Location(s)	NIL	NIL	NIL	NIL	NIL
	Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iii)	Commercial Buildings (including apartments)					
	Location(s)	Details Description Attached on page 02	NIL	NIL	NIL	NIL
	Survey number(s)	Page 02	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL

(6)

	Whether Inherited property (Yes or NO)	NO	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	Details Description Attached page 02	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	273000 - 0	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	273000 - 0	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments, Location(s) Survey number(s))	Details Description Attached on Page 03	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	35167 sq. ft.	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	8135 sq. ft.	NIL	NIL	NIL	NIL
	Whether Inherited property (Yes or NO)	Details Attached on Page 03	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	Details Attached on Page 03	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 827540 - 0	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	Rs. 7353000 - 0	NIL	NIL	NIL	NIL
	Approximate Current market value	10673000 - 0	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	Rs. 15879153 - 0	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities due to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for ea

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Bika Vithan Sahu COT loan Rs. 900100 - 0	NIL	NIL	NIL	NIL
	Loan or dues to any individual/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL

24/11/2019

(5)

	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	Rs-900100-00	NIL	NIL	NIL	NIL
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal/Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
	Grand total of all Govt. dues	NIL	NIL	NIL	NIL	NIL

(7) Details of profession or occupation:

- a. Self: Politician
b. Spouse: Housewife

(8) My educational qualification is as under: J.A. 1994 Maharashtra Karmaveer Keshu Kelkar Mahila Bikan Intermediate (Council Bafra)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School / College / University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kunl. <u>Shrambahu Prasad Yadav</u>
2.	Full postal address	<u>Officer colony Chakia, 845012</u>
3.	Number and Name of the constituency and state	<u>17. Piliba (Bihar)</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>B. J. P.</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>NIL</u>

(4)

(c) Total number of Pending cases where the court (s) have taken cognizance		02.				
3.	PAN of	Year for which last Income Tax Return filed		Total Income Shown		
	(a) Candidate <u>HETPY 1643K</u>	<u>2022-2023</u>		<u>459850/-</u>		
	(b) Spouse: <u>NIL</u>	<u>NIL</u>		<u>NIL</u>		
	(c) Dependents: <u>FW8K 9921 F</u>	<u>NIL</u>		<u>NIL</u>		
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	<u>Rs 7432578.2</u>	<u>Rs 671000/-</u>	<u>Rs 96213/-</u>	<u>NIL</u>	<u>NIL</u>
B.	Immovable Asset					
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	<u>Rs 8323540/-</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
	(ii) Approximate Current Market Price of Asset (Total Value)	<u>Rs 15879153/-</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
7.	Liabilities					
	(i) Government dues (Total)	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
	(ii) Loans from Bank, Financial Institutions and others (Total)	<u>Rs 900100/-</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
8.	Highest educational qualification: <u>I.A. 1994. Maharaja Harshendra Kishor College, Patna</u> <u>CB/100-1774, Middle School Council, Patna</u> (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School / College/ University and the year in which the course was completed)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and above.

Verified at..... this the..... day of..... 201.....

24/11/23
 DEPONENT

9. Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.

21/11/1974

**Mr. Shyambabu prasad yadav, Father - Late sukhrum prasad yadav , village- majharia, police station -
piprakothi, distirict - east champaran**

Agricultural land

S. No	Location	Khata	Khesara	Area AO - D0	Inherited	Self acquired	Date of purchase	Cost of land at the time of parcharge	Investment on the land by way of devlapment, Construction etc.	Approximate market value	Remarks
1	2	3	4	5	6	7	8	9	10	11	12
1	Vill- majharia ,p.s- pipra kothi	86	159	0.89	YES	NO	-	-	NIL	121363	
2	Vill- majharia ,p.s- pipra kothi	86	273	0.47	YES	NO	-	-	NIL	512726	
3	Vill- majharia ,p.s- pipra kothi	86	433	0.1	YES	NO	-	-	NIL	181818	
4	Vill- majharia ,p.s- pipra kothi	86	481	0.41	YES	NO	-	-	NIL	410000	
5	Vill- majharia ,p.s- pipra kothi	86	487	0.12	YES	NO	-	-	NIL	152726	
6	Vill- majharia ,p.s- pipra kothi	86	498	0.3	YES	NO	-	-	NIL	40909	
7	Vill- majharia ,p.s- pipra kothi	86	647	0.58	YES	NO	-	-	NIL	738181	
8	Vill- majharia ,p.s- pipra kothi	86	718	0.58	YES	NO	-	-	NIL	685454	
9	Vill- majharia ,p.s- pipra kothi	86	719	0.29	YES	NO	-	-	NIL	369090	

Shyambabu prasad yadav

10	Vill-majhariya, ps-pipra kothi	86	722	0.32	YES	NO			NIL	349089	
11	Vill-majhariya, ps-pipra kothi	86	648	0.95	YES	NO			NIL	1036363	
12	Vill-majhariya, ps-pipra kothi	86	358	1	YES	NO			NIL	1080000	
13	Vill-majhariya, ps-pipra kothi	86	696	0.62	YES	NO			NIL	619999	
14	Vill-majhariya, ps-pipra kothi	86	786	0.62	YES	NO			NIL	629989	
15	Vill-majhariya, ps-pipra kothi	86	644	1.3	YES	NO			NIL	1299999	
16	Vill-majhariya, ps-pipra kothi	34/28	452	0.66	NO	YES	22/05/99	25000	NIL	89000	
17	Vill- patora,ps-mufassil, circel motihari	195	1176	0.9	NO	YES	17/12/12	70000	NIL	210000	
18	Vill-pipra kothi, ps+circel-pipra kothi	175/3	500,501	0.13	NO	YES	16/07/12	190000	NIL	245300	
19	Vill-pipra kothi, ps+circel-piprakothi	175	500,501	0.1.45	NO	YES	18/07/12	185000	NIL	275000	

NOTE-CANDIDATE SHYAMBABU PRASAD YADAVE HAS HALF SHARE IN ABOVE IMMOVABLE ASSET SERAL NO.1 TO 15

20/12/18 27/64

Mr. Shyambabu prasad yadav, Father - Late sukhram prasad yadav , village- majharia, police station - piprakothi, distirict - east champaran

COMMERCIAL

S. No	Location	Khata	Khesara	Area /SQ, Feet	Built up area in sq.ft.	Inherited	Self acquired	Date of purchase	Cost of land at the time of parchage	Investment on the land by way of devlapment, Construction	Approximate market value	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Vill - pipra kothi , p.s+ circle- pipra kothi	156	15	684	NIL	NO	YES	18/04/22	273000	NIL	273000	

24/11/22

**Mr. Shyambabu prasad yadav, Father - Late sukhram prasad yadav , village- majharia, police station -
piprakothi, distirict - east champaran**

RESIDENTIAL

S. No	Location	Khata	Khesara	Area /SQ, Feet	Built up area in sq.ft.	Inherited	Self acquired	Date of purchase	Cost of land at the time of purchase	Investment on the land by way of development, Construction	Approximate market value	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	12
1	Vill - pataura, p.s muffasil circle - motihari	310	262	2880	1334	NO	YES	27/06/12	226000	1000000	3600000	
2	Vill - Majharia, p.s+circle - pipra kothi	86	486	21381	2060	YES	NO	NIL	NIL	900000	1500000	Half share
3	Vill - Majharia, p.s+circle - pipra kothi	86	486	10690	4731	YES	NO	NIL	NIL	5453000	5453000	Under construction
4	Vill - pipra kothi, p.s + circle - pipra kothi	271	5\1	216	NIL	NIL	YES	28/09/93	1540	NIL	120000	

21/11/2014